Written Answers to

Defence Land Scams

1599. SHRI RAM KRIPAL YADAV : Will the Minister of DEFENCE be pleased to state:

- (a) whether there is any report for Hyderabad Cricket Association land scam, which is Defence land;
- (b) whether Government has any report on NOC scam of Srinagar Airfield, which is also Defence land;
- (c) whether Government has also any report on Jodhpur land scam, wherein Directorate General of Defence Estates got himself involved; and
- (d) if so, the details thereof and action taken by Government in above matters so far?

THE MINISTER OF DEFENCE (SHRIA.K. ANTONY): (a) to (d) It is reported that a lease agreement in respect of defence land in Secunderabad Cantonment was executed irregularly by the Defence Estates Officer, Secunderabad with the Hyderabad Cricket Association in 2010. In this regard, disciplinary action has been initiated against the then Defence Estates Officer of Secunderabad.

On receipt of complaint in a matter related to issuing of NOC of defence land at Srinagar a preliminary enquiry was conducted. It was found that prima-facie there have been irregularities in the issues of NOCs which may have wider implications. One Defence Estates Officer and one Sub-divisional Officer (Grade-I) of the Defence Estates have been suspended. In order to get the matter thoroughly investigated and fix responsibility, the Government have entrusted the responsibility to CBI.

A portion of land in village Jodhpur in Rajasthan under the occupation of the Local Military Authority was vacated in 2007. The matter is being enquired.

Production Delay in Tejas

- 1600. SHRIA. ELAVARASAN : Will the Minister of DEFENCE be pleased to state:
- (a) whether the Defence Public Sector Undertaking, Hindustan Aeronautics Limited (HAL) has been criticized for production delays in the Tejas which had led to the MIG-21 remaining in service beyond its service life;
 - (b) if so, the details thereof;
- (c) whether the Ministry has called on HAL to strengthen itself with strategic alliances and joint ventures and also to invest more in R&D to remain globally competitive;

(d) if so, the details thereof;

Written Answers to

- whether the expert group under the Planning Commission Member, B.K. Chaturvedi also suggested ways of involving the private sector in assisting HAL to meet its bulging order, and
 - (f) if so, the details thereof and the steps taken on this issue?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) and (b) The Initial Operational Clearance (IOC-1) for the Tejas Light Combat Aircraft has been achieved on the 10th January, 2011. Presently, LCA development activities leading to final operational clearance are in progress. Aeronautical Development Agency (ADA) is the nodal organization for the development of Tejas and HAL is the production agency. The deliveries of Tejas aircraft are scheduled in the 12th plan period.

- (c) and (d) HAL has established ten Research and Development (R&D) centers in order to have focus on design and development activities in the field of aeronautics. The investment in R&D has increased from Rs.662 crores in 2007-08 to Rs.853 crores in 2011-12. A systematic approach has been adopted for upgradation of infrastructure and technology with participation of private sector. So far ten joint venture companies have been established.
- (e) and (f) The terms of reference of the Expert Group under the Chairmanship of Shri B.K. Chaturvedi, Member, Planning Commission, include, inter-alia, to suggest measures to enhance the synergy between HAL, the private sector and the civil industry.

Task Force to Review the Security of Country

- 1601. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of DEFENCE be pleased to state:
- whether the Task Force set up by the Hon'ble Prime Minister to review the security of the country has submitted its report for strengthening the national security apparatus;
 - (b) if so, the details thereof; and
- by when Government propose to implement the measures suggested in (c) the report?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) No, Sir.

(b) and (c) Does not arise.